

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 903/(MAH)/2017


CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017

NAME OF THE PARTIES: CKP Products Ltd.
V/s.
Naturon Healthcare Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mihir P. Monkekar i/o. Ravindra D. Kadam	Advocate for the Petitioner	

ORDER

T.C.P. No. 903/I&BP/NCLT/MB/MAH/2017

1. The Learned Representatives from the side of the Petitioner/Creditor is present and stated that as per the Notification dated 30.06.2017. →
2. → The last date for filing the requisite form was 15.07.2017, however, it could not be filed. Seeking permission to file the requisite Form.
3. After perusing the facts of the case, the Registry is directed to accept the requisite Form today itself.
4. The Petitioner is directed to serve the Respondent the Demand Notice and the requisite Form, to inform the next date of hearing and place on record the Affidavit of service.
5. Adjourned for hearing on **18th August 2017.**

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 21.07.2017